

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No.L-7/186(201)/2009-CERC

Dated : 25 February, 2010

NOTIFICATION

In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 (hereinafter referred to as the principal regulations), namely:-

1. Short title and commencement

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010.
- (2) These regulations shall come into force from the date of their publication in the Official Gazette.

2. Amendment to Regulation 8 of the principal regulations.

In regulation 8 of the principal regulations, the existing Clause (2) shall be renumbered as Clause (3) and the following shall be inserted as Clause (2):

“(2) Notwithstanding anything contained in these regulations,

- a) the generic tariff determined for Solar PV projects based on the capital cost and other norms applicable for the year 2010-11 shall also apply for such projects during the year 2011-12; and*

b) the generic tariff determined for Solar thermal projects based on the capital cost and other norms for the year 2010-11 shall also apply for such projects during the years 2011-12 and 2012-13, provided that (i) the Power Purchase Agreements in respect of the Solar PV projects and Solar thermal projects as mentioned in this clause are signed on or before 31st March, 2011; and (ii) the entire capacity covered by the Power Purchase Agreements is commissioned on or before 31st March, 2012 in respect of Solar PV projects and on or before 31st March, 2013 in respect of Solar thermal projects.”

Sd/-

**(Alok Kumar)
Secretary**

Footnote: Principal regulations were published in Gazette of India, Extraordinary, Part-III-Section 4 on 17th September, 2009.